

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2023

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of Power Purchase Agreement dated 08.12.2021 for approval of change in law and determination of quantum and mechanism of compensation on account of change in law event.

Petitioner : TP Saurya Limited (TPSL)

Respondent : Kerala State Electricity Board Limited (KSEBL)

Date of Hearing : **8.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, TPSL
Shri Suhael Buttan, Advocate, TPSL
Shri Vineet Kumar, Advocate, TPSL
Shri Nikunj Bhatnagar, Advocate, TPSL
Shri Prabhas Bajaj, Advocate, TPSL
Shri Priyanshu Tyagi, Advocate, TPSL

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and Respondent, KSEBL, made detailed submissions and concluded the respective arguments on the preliminary issue of jurisdiction.

2. Based on their request, the Commission permitted the Petitioner to file its written submissions/note of arguments within a week and the Respondent, KSEBL to file its written submissions/note of arguments within a week thereafter.

3. Subject to the above, the Commission reserved the matter for order on the aspect of 'jurisdiction.'

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)